

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 145 of 2011  
in DFR 192 of 2011**

**Dated : 18<sup>th</sup> October, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Devbhoomi Dharamshala  
Prabhandak Sabha**

**....Appellant(s)**

**Versus**

**Uttarakhand Electricity Regulatory  
Commission & Anr.**

**...Respondent (s)**

Counsel for the Appellant (s): —

Counsel for the Respondent (s): —

**ORDER**

The learned counsel appearing for the Applicant/Appellant is absent. Registry is directed to inform this Tribunal whether deposit of Rs. 50,000/- has been made as directed by this Tribunal by the order dated 13<sup>th</sup> September, 2011.

Post the matter on **21<sup>st</sup> October, 2011.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam )  
Chairperson**

ks/ak